

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.233 of 1997

Dated New Delhi, this 3rd day of February, 1997.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. Surinder Singh
S/o Shri Madho Singh
R/o 141 D Pushpa Vihar Sector IV
NEW DELHI.
2. Mohinder Kumar
S/o Shri Hari Narayan
R/o 1/3, PWD Enquiry Office
Police Colony
Andrewganj
NEW DELHI.
3. Nikhil Kumar
S/o Shri Ganesh Prasad
R/o BB 17 E 58, Janakpuri
NEW DELHI.
4. Raj Kumar Ram
S/o Shri Baij Nath Ram
R/o 1432, Wazirpur
Chandrasekhar Azad Colony
Wazirpur Industrial Area
NEW DELHI.

By Advocate: Shri P. P. Khurana

VERSUS

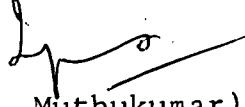
1. Union of India, through
Secretary of Home Affairs
Government of India
NEW DELHI.
2. Lt. Governor of Delhi
Government of National Capital
Territory of Delhi
Raj Niwas
DELHI.
3. Director
State Council of Educational
Research & Training
Varun Marg, Defence Colony
NEW DELHI-110024. Respondents

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ORDER (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant submits that he has verified that the State Council of Education Research & Training, New Delhi is an autonomous organisation and necessary ^{h. notifiable} ~~direction~~ that this organisation is within the purview of this Tribunal has not been issued. In the circumstances, he prays that the applicant may be permitted to withdraw the application. Accordingly, the application is disposed of as withdrawn.


(K. Muthukumar)
Member(A)

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